

(2021) 06 KL CK 0429

In the High Court Of Kerala

Case No : Writ Petition (C) No.10840 Of 2021

Ishitha Praveen,

APPELLANT

Vs

Central Board Of Secondary Education Regional Office, 2nd
Floor, Block-B, Lic Divisional Office Campus, Pattom,
Thiruvananthapuram

RESPONDENT

Date of Decision : 28-06-2021

Acts Referred:

Citation : (2021) 06 KL CK 0429

Hon'ble Judges : P.B.Suresh Kumar, J

Bench : Single Bench

Advocate : K.Jagadeesh, V.Renju, Sc Nirmal

Final Decision : Allowed

Judgement

P.B.Suresh Kumar, J

Petitioner is studying in tenth standard at Bhavans Vidyamandir, Elamakkara, affiliated to the Central Board of Secondary Education (the Board). It is

stated by the petitioner that in the school records, the name of her mother is shown mistakenly as Bindhya Praveen, instead of Bindhya Krishnan. In

order to show that the correct name of the mother of the petitioner is Bindhya Krishnan, the petitioner relies on the Aadhar Card and Pan Card of her

mother. Ext.P2 is the Aadhar Card and Ext.P3 is the Pan Card of the mother of the petitioner. In both the said documents, the name of the mother of

the petitioner is shown as Bindhya Krishnan and not as Bindhya Praveen. After publishing a notification in the Government Gazette to the effect that

Bindhya Krishnan and Bindhya Praveen are one and the same person, the petitioner preferred an application in the school for correction of the entry

relating to her mother in the school records. It is stated by the petitioner that the

second respondent has now informed the petitioner that the Board is taking the stand that the mistaken entry in the school records can be corrected only if the petitioner produces a court order for the said purpose and the request of the petitioner cannot, therefore, be considered without a court order. The petitioner has come up in this writ petition aggrieved by the said stand of the Board.

2. Heard the learned counsel for the petitioner as also the learned Standing Counsel for the Board.

3. The learned Standing Counsel for the Board pointed out that a court order is insisted in the case of the petitioner since the name of the mother of the petitioner is not consistent in the various public documents made available. It was argued by the learned Standing Counsel that though the name of the mother of the petitioner is shown in her Aadhar Card and Pan Card as Bindhya Krishnan, her name is shown in the birth certificate of the petitioner as Bindhya Praveen.

4. As rightly pointed out by the learned Standing Counsel for the Board, the name of the mother of the petitioner is not consistent in the various public documents made available. As submitted by the learned Standing Counsel for the Board, though the name of the mother of the petitioner is shown in her Aadhar Card and Pan Card as Bindhya Krishnan, her name is shown in the birth certificate of the petitioner as Bindhya Praveen. The materials on record indicate that the correct name of the mother of the petitioner is Bindhya Krishnan and her name was wrongly mentioned in the birth certificate of the petitioner as Bindhya Praveen. Further, the mother of the petitioner has already caused a publication to be made in the Government Gazette to the effect that Bindhya Krishnan and Bindhya Praveen are one and the same person.

5. In the circumstances, the writ petition is allowed and the respondents are directed to carry out the correction sought for by the petitioner as regards the name of her mother as expeditiously as possible, at any rate, within thirty days from the date of receipt of a copy of the judgment.